

of Electoral Rolls) Rules, 1975, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT-9380/75.]

II. A copy of the Delhi Administration, Notification No. F. 18/19/73-Judl. (ii), dated the 28th March, 1975, publishing a corrigendum to the English version of Delhi Administration Notification of even number, dated the 15th May, 1974. [Placed in Library. See No. LT-9443/75.]

III. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. U-13021/17/75-Delhi, dated the 15th April, 1975, publishing an amendment in the Government of India Order of even number dated the 24th March, 1975, under sub-section (3) of section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in Library, See No. LT-9501/75.]

Half-yearly Report (1st April to 30th September 1973) on the activities of the Coir Board

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Half-Yearly Report on the activities of the Coir Board for the period from 1st April, to 30th September, 1973. [Placed in Library. See No. LT-9497/75].

Annual Report and Accounts (1972-73) of the Indian Statistical Institute, Calcutta and related papers

ऊर्जा मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद) : मैं, श्री विद्याचरण शुक्ल की ओर से, निम्नलिखित पत्रों की एक-एक प्रति सभा पटल पर रखता हूँ :—

(i) 1972-73 के वर्ष के लिये भारतीय सांख्यिकी संस्थान, कलकत्ता का इकताली-

सवां वार्षिक प्रतिवेदन तथा लेखे, लेखों पर लेखा परीक्षकों के प्रतिवेदन सहित।

(ii) उपरोक्त (i) में उल्लिखित प्रतिवेदन का हिन्दी पाठ साथ-साथ सभा पटल पर न रखे जाने के कारण दर्शाने वाला विवरण (अंग्रेजी तथा हिन्दी में)

[Placed in Library. See No. LT-9647/75 for (i) and (ii).]

I. Annual Report and Accounts (1973-74) of the Madras Refineries Limited and related papers.

II. Report of the Committee on Drugs and Pharmaceutical Industry and related papers.

III. Summary of Recommendations made by the committee on drugs and pharmaceutical industry.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under Sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Eighth Annual Report and Accounts of the Madras Refineries Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-9624/75 for (i) and (ii).]

II. A copy each of the following papers:—

(i) Report of the Committee on Drugs and Pharmaceutical Industry, together with a statement (in English and Hindi) thereon.

(ii) Summary (in Hindi) of recommendations made by the Committee on Drugs and Pharmaceutical Industry.